

HCC No. 11/2024	HIGH COURT OF KARNATAKA, BENGALURU-1 DATED: 28th AUGUST 2024.
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CORRIGENDUM / ADDENDUM

High Court of Karnataka, Bengaluru vide Notification No. HCK/2024-25/IND0022 dated 05.08.2024 tender has been called for procurement of 84 nos. (i.e., 62 Nos. of 5 KVA UPS and 22 Nos. of 10 KVA UPS) of UPS alongwith Batteries and Battery Stand with buyback of 77 nos. of old different KVA UPS and 811 nos. of different AH batteries to the High Court of Karnataka, Bengaluru Benches at Dharwad and Kalaburagi and District Judiciary in the State.

Further, out of the total change requests, approved changes regarding clarification/queries is enclosed herewith.

Sd/-

(N.G.DINESH)

**REGISTRAR (COMPUTERS) AND
TENDER INVITING AUTHORITY
HIGH COURT OF KARNATAKA,
BENGALURU**

**Corrigendum/Amendment for Procurement of Uninterrupted Power Supply Systems (UPS) with Tubular Batteries and Stand under Buy Back Scheme of old UPS, to the District and Taluka Court Complexes in Karnataka State Judiciary
Tender No. HCK/2024-25/IND0022**

Parameter Sl. No.	Parameters	Specification	Specification shall be read as
5	Load Power Factor	Unity P.F	>=0.8pf
28	Certification	ISO 9001:2000 ,14001,18001 & 50001 ETDC / CPRI test report/ANY NABL accredited Lab	ISO 9001:2000 ,14001,18001 & 50001(optional) ETDC / CPRI test report/ANY NABL accredited Lab
Note:	ALL THE ABOVE SPECIFICATIONS SHOULD BE READ AS EQUIVALENT OR BETTER.		
RFP Clause Addendum			
1	RFP Clause 4g	A third-party audit of UPS systems and batteries will be conducted by a NABL (National Accreditation Board for Testing and Calibration Laboratories) certified agency. The audit is being organized in accordance with the High Court of Karnataka's directive, and the cost of the audit will be borne by the successful bidder.	